

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

UNSTARRED QUESTION NO. 871

TO BE ANSWERED ON WEDNESDAY, THE 07TH FEBRUARY, 2018.

Fast Track Courts

871. SHRI RAMEN DEKA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of the number of cases pending with high court and supreme court till date;**
- (b) the steps taken/being taken to establish fast track courts at district level; and**
- (c) the steps taken / being taken to improve the infrastructure of district level courts in the country;**

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS
(SHRI P. P. CHAUDHARY)**

(a) : As per information available, 55,459 cases are pending in the Supreme Court and 41.84 lakh cases are pending in various High Courts. A list of cases pending as on date in each High Court is at **Annexure**.

(b) : The establishment of Fast Track Courts at district level is within the domain of the State Governments as per their need and resources. The 14th Finance Commission has endorsed the proposal to strengthen the judicial system in States which includes, inter-alia, establishing 1800 FTCs for a period of five years for cases of heinous crimes; cases involving senior citizens, women, children, disabled and litigants affected with HIV AIDS and other terminal ailments; and civil disputes involving land acquisition and property/rent disputes pending for more than five years, at a cost of Rs.4144 crore. The 14th Finance Commission has urged State Governments to use the additional fiscal space provided by the Commission in the tax devolution to meet such requirements.

(c) : The primary responsibility for development of infrastructural facilities for judiciary in the States including High Courts rests with the State Governments. The Central Government augments the resources of the State Governments by releasing financial

assistance under a Centrally Sponsored Scheme (CSS) for the development of infrastructure facilities for Judiciary. A sum of Rs. 6,020 crore has been released since 1993-94, out of which Rs. 2,575 crore (42.77%) has been released since April, 2014. 17,798 Court Halls and 13,759 Residential Accommodations have been made available for Judicial Officers of District and Subordinate Courts as on date. Out of this 1,980 Court Halls and 3,548 Residential Accommodations were constructed since 2014 to till date. In addition, 2,966 Court Halls and 1,692 Residential Accommodations are under construction. The Central Government has approved continuation of the Centrally Sponsored Scheme (CSS) for Development of Infrastructure Facilities for Judiciary beyond the 12th Five Year Plan period *i.e.* from 01.04.2017 to 31.03.2020 with an estimated outlay of Rs.3,320 crore.

Annexure

Statement referred to Lok Sabha Unstarred Question No. 871 for reply on 07.02.2018
Details of Pending Cases in various High Courts

S. No.	High Court Name	Total Pending Cases
1.	Allahabad High Court	7,03,061
2.	High Court of Bombay	4,64,074
3.	High Court of Punjab And Haryana	3,86,189
4.	Telangana and Andhra Pradesh High Court	3,24,539
5.	Madras High Court	3,14,345
6.	High Court of Madhya Pradesh	3,10,426
7.	High Court of Rajasthan	2,60,358
8.	Calcutta High Court	2,32,776
9.	High Court of Karnataka	2,14,792
10.	High Court of Kerala	1,82,287
11.	Orissa High Court	1,69,325
12.	Patna High Court	1,45,650
13.	High Court of Gujarat	1,09,709
14.	High Court of Delhi	69,589
15.	High Court of Chhattisgarh	60,086
16.	High Court of Jharkhand	57,944
17.	High Court of Jammu And Kashmir	43,393
18.	Gauhati High Court	39,717
19.	High Court of Himachal Pradesh	37,955
20.	High Court of Uttarakhand	36,910
21.	High Court of Manipur	16,955
22.	High Court of Tripura	2,894
23.	High Court of Meghalaya	971
24.	High Court of Sikkim	215
Total Pending Cases		41,84,160
